

[Shri R. Vankataraman]

States that whatever influence they have with their respective State Governments, they should try to see that the emphasis is laid on the power generation. Our greatest weakness today in our economy is the deterioration in the power generation and that has caused innumerable problems. In fact, our industrial production suffers because of the deterioration in the generation. To some extent, of course, our problem is accentuated by the monsoon in the sense that hydro power has failed, but at the same time every State should endeavour to see that it achieves a balance between hydro and thermal so that if one fails, the other can be worked to the maximum extent possible in order to keep up a level of production. This is the appeal I would like to make and I thank the House for the support given.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

16 29 hrs.

#### STATEMENT RE. BONUS TO P. & T. EMPLOYEES

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): The Government have decided to pay Bonus linked to productivity to the employees working in the P. & T. Department. An *ad-hoc* payment of 15 days wages will be made in the year 1979-80, as a measure of goodwill towards the staff for agreeing to the principle of bonus being linked with productivity. A formula for determining productivity of the employees in the Postal, Telegraphs and Telephone Branches has been evolved and will be applied for payments of bonus from 1980-81 onwards.

The regular departmental employees of the P. & T. Department including P&T Board and those of the Overseas Communication Service and Wireless Monitoring Organisation under the Ministry of Communica-

tions will be covered by the Scheme. Departmental employees drawing a maximum of Rs. 1600 as monthly wages (which includes Pay, Special Pay, Dearness Allowance and Addl. Dearness Allowance) will be eligible for the bonus. For employees drawing monthly wage of more than Rs. 750 but not exceeding Rs. 1600, bonus will be calculated at the wage level of Rs. 750.

The Casual Labour who have worked for at least 240 days for each year for three years or more will also be given an ex-gratia payment on the analogy of bonus payable to departmental employees. In their case, the payment will be computed on a uniform monthly wage of Rs. 150. They will also be paid 15 days wages in 1979-80 as a measure of goodwill.

The Government have also decided to sanction ex-gratia payment to the Extra Departmental employees linked to productivity. The quantum will be calculated on a flat monthly wage of Rs. 75. During 1979-80, they will also be sanctioned the ad-hoc payment of 15 days wages as a goodwill gesture.

The total expenditure on this account during 1979-80 is about Rs. 13 60 crores and will benefit about 7.5 lakh employees.

It is the Government's earnest hope that the grant of productivity linked bonus will provide substantial motivation towards achieving higher productivity by way of increased out-put by the employees and improved quality of service. The staff representatives have also reciprocated the Government's gesture and welcomed the decision.

SHRI NIREN GHOSH (Dum Dum): I want to make a submission.

MR. DEPUTY-SPEAKER: No discussion on this.

SHRI NIREN GHOSH: I am glad that the employees have got some benefit, but I want to know how the

venerable Minister has become a spokesman of the employers by linking bonus with productivity.

MR. DEPUTY-SPEAKER: The P. & T and railway workers have already welcomed it.

SHRI C. M. STEPHEN: He wants productivity. We will be the most productive team you have ever seen.

MR. DEPUTY-SPEAKER: I was a P & T employee for some time, and when I am presiding over this august House, Mr. Stephen, our Communications Minister, has announced the bonus, I am thankful to the Government.

PROF. MADHU DANDAVATE (Rajapur): I suggest that when the P & T Demands for Grants are taken up, you be in the Chair.

MR. DEPUTY-SPEAKER: I am happy about it. I thank the Government also.

16.34 hrs.

### PREVENTION OF ILLEGAL ACQUISITION OF PROPERTY BILL\*

श्रीमती कृष्ण साहि (बेगूसराय): उपर्युक्त महोदय से प्रस्ताव करती हूँ कि अर्थव्यय से सम्पत्ति के अर्जन का निवारण और तत्संबन्ध विषयों का उरन्ध करने वाले विधेयक को पुर: स्थिति करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prevention of illegal acquisition of property and for matters connected therewith."

*The motion was adopted.*

SHRIMATI KRISHNA SAHI: I introduce the Bill.

### MERCY KILLING BILL\*

SHRI MOOL CHAND DAGA (Pali): I beg to move for leave to introduce a Bill to provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for mercy killing of the persons who have become completely invalid and bed-ridden or suffering from an incurable disease."

*The motion was adopted.*

### INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) BILL\*

(Amendments of Sections 2, 3, etc.)

SHRI V. N. GADGIL (Pune): I beg to move for leave to introduce a Bill to amend the Indian Medicine Central Council Act, 1970.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Indian Medicine Central Council Act, 1970."

*The motion was adopted.*

SHRI V. N. GADGIL: I introduce the Bill

### CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Article 102, etc.)

SHRI R. K. MHALGI (Thana): I beg to move for leave to introduce a Bill further to amend the Constitution of India.